CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 44/TT/2021

Subject: Petition for truing up of transmission tariff of 2014-19

period and determination of transmission tariff of 2019-24 period for two number of Combined Assets under "765 kV System for Central Part of Northern

Grid- Part-II" in Northern Region.

Date of Hearing : 3.8.2021

Coram : Shri P.K. Pujari, Chairperson

Shri I. S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Haryana Power Purchase Centre & 16 Others

Parties present : Shri S. S. Raju, PGCIL

Shri D.K. Biswal, PGCIL

Shri Ved Prakash Rastogi, PGCIL

Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

- 2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the transmission assets covered under "765 kV System for Central Part of Northern Grid- Part-II" in Northern Region:
 - b. Fifteen transmission assets are covered in the instant petition which have been covered under Combined Asset-A and Combined Asset-B. Combined Asset-A contains Assets-1 to 5 and Combined Asset-B contains Assets-6 to 15, the details of which have been given in paragraph 3 of the petition. The instant assets were put under commercial operation during 2009-14 tariff period. Effective COD of Combined Asset-A and Combined Asset-B is 1.7.2012 and 4.1.2013 respectively.



- c. The tariff for the 2009-14 tariff period was trued up and tariff for 2014-19 tariff period for Combined Asset-A and Combined Asset-B was determined vide order dated 22.2.2016 in Petition No. 114/TT/2015 and vide order dated 23.7.2017 in Petition No. 115/TT/2017 respectively.
- d. Initial Spares have been recalculated based on APTEL's judgment dated 14.9.2019 in Appeal No. 74 of 2017. Initial Spares restricted by the Commission in respect of Assets-7 and 11 vide order dated 23.7.2018 in Petition No. 115/TT/2017 have been added back to the approved capital cost as on 31.3.2014.
- e. Inadvertent error crept in the apportionment cost submitted earlier with respect to Assets-11 and 14 and the same has now been modified.
- f. Additional Capital Expenditure (ACE) is on account of works executed within the cut-off date and detailed justification for the same has been furnished along with reply to the Technical Validation letter submitted vide affidavit dated 1.7.2021.
- g. ACE claimed for Asset-6 under Combined Asset-B has increased from earlier claim due to inadvertent error in earlier Auditor's certificate regarding ACE and revised Auditor's Certificate has now been submitted for the same. The increased cost has been reduced from Petition No. 710/TT/2020.
- h. No reply has been received from any of the Respondents.
- 3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)

